

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 276/MP/2022

Subject : Petition for in principle approval for incurring Additional capital Expenditures (ACE) during 2019-24 period towards Reconstruction of Residential/Non-Residential Buildings under Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

Date of Hearing : 7.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Ajmer Vidyut Vitran Nigam Limited & 47 others

Parties present : Shri Vipin Jacob Josepa, PGCIL
Shri Amit Yadav, PGCIL
Shri B.B. Rath, PGCIL
Shri Vallinayagam, Advocate, WBSEDCL

Record of Proceedings

The instant petition is filed by Power Grid Corporation of India Limited seeking in-principle approval for incurring Additional Capital Expenditure (ACE) during 2019-24 period towards Reconstruction of Residential/Non-Residential Buildings under Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. The representative of the Petitioner submitted that the Petitioner seeks to reconstruct residential/non-residential buildings (whose useful life is completed/nearing completion) based on third party inspection reports.

2. The representative of the Petitioner submitted that the Commission in some cases did not approve the ACE towards 'building and civil works' as claimed by the Petitioner and the Commission vide order dated 18.10.2021 in Petition No.323/TT/2020 and in few other petitions had directed the Petitioner to obtain approval of RPC's for reconstruction of residential/ nonresidential buildings and further granted liberty to the Petitioner to file a separate petition for ACE towards building and civil works. Pursuant to the directions of the Commission, the Petitioner took up the case of 11 sub-stations, where there is a need for civil works, in respective RPC's. The RPCs, except ERPC, have agreed to the proposal of the Petitioner and the Petitioner has also taken an independent opinion from a third party. The approval of the RPCs on affidavit for additional buildings in certain cases



are Annexed with the petition.

3. Learned proxy counsel for WBSEDCL sought an short adjournment as the advocate on record is unavailable. The Commission observed that none of the Respondents have filed any reply in the matter though sufficient time was given and as a last opportunity directed WBSEDCL and all the other Respondents to file reply on affidavit by 27.3.2023 with an advance copy to the Petitioner and the Petitioner to file rejoinder, if any, by 7.4.2023.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

